

of the Council of Science and Industrial Research, New Delhi, for the year 1979-80.

(7) A copy of the Review (Hindi and English versions) by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1979-80.

(8) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1977-78 and the Audit Report thereon.

(9) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1978-79 and the Audit Report thereon.

(10) Two statements (Hindi and English versions) showing reasons for delay in laying the Annual Reports of the Council of Scientific and Industrial Research, New Delhi, for the years 1978-79 and 1979-80 and Audited Accounts for the years 1977-78 and 1978-79.

[Placed in Library. See No. LT-2450/81.]

NOTIFICATION UNDER INDUSTRIAL DISPUTES ACT, 1947

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): I beg to lay on the Table a copy of Notification No. S.O. 946 (Hindi and English versions) published in Gazette of India dated the 21st March, 1981 adding 'Currency Note Press' to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947.

[Placed in Library See. No. LT-2451/81].

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND

DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table a copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) The Indian Administrative Service (Fixation of Cadre Strength of Andhra Pradesh) Rules, 1981, published in Notification No. G.S.R. 282(E) in Gazette of India dated the 8th April, 1981.

(2) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1981, published in Notification No. G.S.R. 292(E) in Gazette of India dated the 15th April, 1981.

(3) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1981, published in Notification No. G.S.R. 293(E) in Gazette of India dated the 15th April, 1981.

(4) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1981, published in Notification No. G.S.R. 294(E) in Gazette of India dated the 15th April, 1981.

(5) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1981, published in Notification No. G.S.R. 295(E) in Gazette of India dated the 15th April, 1981.

[Placed in Library. See. No. LT-2452/81].

NOTIFICATION UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): On behalf of Shri Maganbhai Barot:

I beg to lay on the Table a copy of Notification No. G.S.R. 301(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or vice versa in supersession of Notification No. 68—Customs dated the 23rd March,

1981, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-2453/81].

12.08 hrs.

PUBLIC ACCOUNTS COMMITTEE

STATEMENT OF ACTION TAKEN

SHRI K. P. UNNIKRISHNAN (Badagara): I beg to lay on the Table (Hindi and English versions) the Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fifty-Sixth Report (Sixth Lok Sabha) on Customs Receipt.

12.08 hrs.

PUBLIC ACCOUNTS COMMITTEE

FORTY-FIRST, FORTY-THIRD, FORTY-FIFTH AND FORTY-NINTH REPORTS

SHRI K. P. UNNIKRISHNAN (Badagara): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:—

(i) Forty-first Report on Expenditure on New Service/New Instrument of Service—Ministry of Finance (Department of Expenditure).

(ii) Forty-third Report on Execution of a Naval Project and Disposal of aluminium scrap by an Ordnance Factory (Ministry of Defence).

(iii) Forty-fifth Report on Wheel And Axle Plant—Ministry of Railways (Railway Board).

(iv) Forty-ninth Report on purchase and fabrication of Water bowzers (Ministry of Tourism and Civil Aviation).

12.09 hrs.

ESTIMATES COMMITTEE

THIRTEENTH REPORT AND MINUTES

SHRI S. B. P. PATTABHI RAMA RAO (Rajahmundry): I beg to present the Thirteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Energy (Department of Power)—Power Generation—Central Electricity Authority and minutes of the sittings of the Committee relating thereto.

12.09 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-SECOND REPORT AND MINUTES

SHRIMATI GEETA MUKHERJEE (Panskura): I beg to present the Twenty-second Report (Hindi and English versions) of the Committee on Public Undertakings on Food Corporation of India and Minutes of the sittings of the Committee relating thereto.

MR. SPEAKER: What is your point of order, Mr. Bagri?

श्री मनीराम बागड़ी (हिसार) : यह नियम 377 के अन्तर्गत पढ़ने का कायदा क्या है। ठहरो यार।

DR. SUBRAMANIAM SWAMY (Bombay North East): Is this 'yaar' a parliamentary word?

श्री मनीराम बागड़ी : हां यार (व्यवधान)

अध्यक्ष महोदय: आप इस पर आपत्ति दर्शाना करते हैं ?

Do you take objection? Then I will have to look into it.

(Interruptions)

श्री मनीराम बागड़ी : मेरा व्यवस्था का सवाल यह है कि नियम 377 के अन्तर्गत जो हम यहां पर प्रश्न उठाते हैं, अगर वह हमारी आकाशवाणी पर "टुडे इत पार्लियामेंट" में ... (व्यवधान)